

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(C) No(s). 28711-28712/2010

UDAI NARAIN RAI (NOW MAJOR)

Petitioner(s)

VERSUS

BOARD OF REVENUE U.P. AND ORS. & ORS.

Respondent(s)

(IA No. 101533/2022 - APPLICATION FOR SUBSTITUTION

IA No. 101534/2022 - CONDONATION OF DELAY IN FILING SUBSTITUTION
APPLN.)

Date : 21-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
[IN CHAMBER]

For Petitioner(s) Mr. Nirmal Kumar Ambastha, AOR
Ms. Ashmita Bisarya, Adv.

For Respondent(s) Mr. Shubham G., Adv.
Mr. Somesh Chandra Jha, AOR
Mr. Rahul Narang, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Applications for substitution and condonation of delay in
filing substitution are allowed.

A period of four weeks is granted to adopt alternative mode of
service and after completion the necessary affidavit may be filed
before the Court.

Additionally as prayed for, dasti is also granted.

(SNEHA)
SENIOR PERSONAL ASSISTANT

(MONIKA DEY)
BRANCH OFFICER